

# **RESUME OF WORK DONE BY LOK SABHA**

**(EIGHTH LOK SABHA — THIRTEENTH SESSION)**

*(21st February to 15th May, 1989)*



**LOK SABHA SECRETARIAT  
NEW DELHI**

*June, 1989/Asadha, 1911 (Saka)*

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## PREFACE

This publication contains a brief resume of work done by Eighth Lok Sabha during the Thirteenth Session i.e. from 21st February to 15th May, 1989.

NEW DELHI;

*June, 1989*

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*Asadha, 1911 (Saka)*

SUBHASH C. KASHYAP,

*Secretary-General.*

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**RESUME OF WORK DONE BY EIGHTH LOK SABHA DURING THE  
THIRTEENTH SESSION, FEBRUARY—MAY, 1989**

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**1. DURATION OF SESSION**

Date of Commencement	—	21st February, 1989
Date of adjournment <i>sine die</i>	—	*15th May, 1989
Date of Prorogation	—	23rd May, 1989
Total number of days of Session	—	84 days
Number of days of sittings	—	49 days
Number of hours of sittings	—	320 hours and 47 minutes

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\*The session was originally scheduled to conclude on Wednesday, the 10th May, 1989.

## 2. BILLS

### (i) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in the case of Bills passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress / Remarks
1	2	3	4	5	6	7	8	9
1.	The Railways Bill, 1966	25.4.86 (Earlier Session)	—	21.2.89 (Presentation of Report of Joint Committee) 3.5.89* (Consideration and passing of Bill, as reported by Joint Committee)	H M 0 01	—	—	Report of Joint Committee presented Passed
2.	The Direct Tax Laws (Amendment) Bill, 1968	13.12.88 (Earlier Session)	—	22.2.89 23.2.89 (Consideration and passing)	2 31	—	—	Passed, as amended





1	2	3	4	5	6	7	8	9
					H M			
					0 01	—	—	Passed
9.	The Appropriation (Railways) No.2 Bill, 1989	17.3.89	—	17.3.89 (Consideration and passing)				
10.	The Delhi Municipal Laws (Amendment) Bill, 1989	27.3.89	—	29.3.89 (Consideration and passing)	1 36	—	—	Passed
11.	The Appropriation Bill, 1989	27.3.89	—	27.3.89 (Consideration and passing)	0 02	—	—	Passed
12.	The Punjab Appropriation (Vote on Account) Bill, 1989	27.3.89	—	27.3.89 (Consideration and passing)	0 01	—	—	Passed
13.	The Punjab Appropriation Bill, 1989	27.3.89	—	27.3.89 (Consideration and passing)	0 01	—	—	Passed
@14.	The Chandigarh Disturbed Areas (Amendment) Bill, 1989	4.4.89	—	9.5.89 10.5.89 (Consideration and passing)	1 36@@	—	—	Passed
15.	The Representation of the People (Amendment) Bill, 1989	6.4.89	—	11.5.89 (Consideration and passing)	2 36	2	—	Passed
@16.	The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1989	24.4.89	—	9.5.89 10.5.89 (Consideration and passing)	1 36@@	5	—	Passed

17.	The Appropriation (No.2) Bill, 1989	26.4.89	—	26.4.89 (Consideration and passing)	0 01	—	—	Passed
%18.	The Union Duties of Excise (Distribution) Amendment Bill, 1989	2.5.89	—	10.5.89 (Consideration and passing)	—	—	—	Passed
%19.	The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1989	2.5.89	—	10.5.89 (Consideration and passing)	0 58	—	—	Passed
20.	The General Insurance Business (Nationalisation) Amendment Bill, 1989	2.5.89	—	—	—	—	—	Pending
21.	The Constitution (Sixty-third Amendment) Bill, 1989	2.5.89	—	—	—	1	—	Pending
22.	The Appropriation (Railways) No.3 Bill, 1989	3.5.89	—	3.5.89 (Consideration and passing)	0 01	—	—	Passed
23.	The Small Industries Development Bank of India Bill, 1989	10.5.89	—	—	—	—	—	Pending
24.	The Appropriation (No.3) Bill, 1989	10.5.89	—	10.5.89 (Consideration and passing)	0 02	—	—	Passed

@ Discussed together.

@@ Time taken on the combined discussion of both the Bills was 1 hour and 36 minutes.

% Discussed together.

1	2	3	4	5	6	7	8	9	
					H	M			
25.	The Punjab Pre-emption (Chandigarh and Delhi Repeal) Bill, 1988, as passed by <i>Rajya Sabha</i>	—	2.11.88 (Earlier Session)	11.5.89 (Consideration and passing)	0	52	2	2	Passed, as amended
26.	The Wealth (Inheritance) Duty Bill, 1989	12.5.89	—	—	—	—	—	—	Pending
27.	The Assam University Bill, 1989, as passed by <i>Rajya Sabha</i>	—	12.5.89	15.5.89 (Consideration and passing)	1	31	2	—	Passed
28.	The Constitution (Sixty-fourth Amendment) Bill, 1989	15.5.89	—	—	3	25	40	—	Pending
29.	The Delhi Motor Vehicles Taxation (Amendment) Bill, 1989	15.5.89	—	—	—	—	—	—	Pending

## SUMMARY

1. Bills pending at the end of the last session	... 12
2. Bills introduced	... 23
3. Bills opposed at introduction stage	... 1
4. Bills passed by Rajya Sabha and laid on the Table	... 3
5. Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	... 1
6. Bills returned by Rajya Sabha with amendments and laid on the Table	... Nil
7. Bills passed	... 22
8. Bills negatived	... Nil
9. Bills withdrawn	... Nil
10. Bills part discussed	... Nil
11. Motions for adjournment of debate on Bills adopted	... Nil
12. Bills referred to Select Committee	... Nil
13. Bills referred to Joint Committee	... Nil
14. Bills reported by Select Committee	... Nil
15. Bills reported by Joint Committee	... 1
16. Bills originating in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence was adopted by Lok Sabha	... Nil
17. Bills pending at the end of the Thirteen Session <i>vide</i> para No. 2953 of Lok Sabha Bulletin-Part II, dated 25th May, 1989	... 16

(B) Private Member's Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in the case of Bills passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress / Remarks
1	2	3	4	5	6	7	8	9
1.	The Fair Price Shops (Regulation) Bill, 1989 by Shri G. S. Basavaraju.	24-2-1989	—	21-4-1989 5-5-1989 (Consideration)	H M 3 55	Nil	Nil	Discussion on the motion for consideration not concluded. Pending
2.	The Agricultural Produce Prices Fixation Bill, 1989 by Shri Uttam Rathod.	24-2-1989	—	—	0 02 minutes taken on introduction of the Bills at S.Nos. 1 and 2	—	—	Pending
3.	The Unorganised Labour Welfare Fund Bill, 1985 by Shri Balasaheb Vikhe Patil.	26-7-1985 (Earlier Session)	—	25-11-1988 (Twelfth Session) 24-2-1989 10-3-1989 7-4-1989 21-4-1989 (Further consideration)	8 06 (excluding 2 hours and 09 minutes taken during Twelfth Session)	Nil	Nil	Bill withdrawn by leave of the House.

4.	The Restriction on Holidays in Public Offices Bill, 1988 by Shri S. B. Sidnal.	10-3-1989	—	—	—	—	—	Pending
5.	The National Child Welfare Board Bill, 1988 by Shri S. B. Sidnal.	10-3-1989	—	—	—	—	—	Pending
6.	The Christian Marriage and Matrimonial Causes Bill, 1989 by Shri Thampan Thomas.	10-3-1989	—	—	—	—	—	Pending
7.	The Compulsory Sterilisation Bill, 1989 by Shri G.S. Basavaraju.	10-3-1989	—	—	—	—	—	Pending
8.	The Welfare of Handicapped and Mentally Retarded Children Bill, 1989 by Shri Shantilal Patel.	10-3-1989	—	—	—	—	—	Pending
9.	The Constitution (Amendment) Bill, 1989 ( <i>Substitution of new article for article 57</i> ) by Shri A. Charés.	10-3-1989	—	—	—	—	—	Pending
10.	The Domestic Workers (Conditions of Service) Bill, 1989 by Shri Thampan Thomas.	10-3-1989	—	—	—	0 04 minutes taken on introduction of Bills at S. Nos. 4 to 10.	—	Pending
11.	The Representation of the People (Amendment) Bill, 1988 ( <i>Amendment of sections 59 and 61</i> ) by Shri Sharad Dighe.	22-4-1988 (Earlier Session)	—	10-3-1989 (Motion for withdrawal)	—	0 01	—	Bill withdrawn by leave of the House.

1	2	3	4	5	6	7	8	9
12.	The Constitution (Amendment) Bill, 1989 ( <i>Amendment of article 316</i> ) by Shri V. S. Krishna Iyer. [Bill No. 4 of 1989]	7-4-1989	—	—	—	—	—	Pending
13.	The Constitution (Amendment) Bill, 1989 ( <i>Amendment of article 316</i> ) by Shri V. S. Krishna Iyer. [Bill No. 1 of 1989]	7-4-1989	—	—	—	—	—	Pending
14.	The Constitution (Amendment) Bill, 1989 ( <i>Amendment of article 198</i> ) by Shri V. S. Krishna Iyer.	7-4-1989	—	—	—	—	—	Pending
15.	The Constitution (Amendment) Bill, 1989 ( <i>Amendment of articles 123 and 213</i> ) by Shri V. S. Krishna Iyer.	7-4-1989	—	—	—	—	—	Pending
16.	The All-India Services (Amendment) Bill, 1989 ( <i>Insertion of new sections 2B to 2I</i> ) by Prof. Madhu Dandavate.	7-4-1989	—	—	—	—	—	Pending
17.	The Indian Medicine Central Council (Amendment) Bill, 1989 ( <i>Amendment of section 2, etc.</i> ) by Prof. Madhu Dandavate.	7-4-1989	—	—	—	—	—	Pending
18.	The Code of Criminal Procedure (Amendment) Bill, 1989 ( <i>Omission of sections 107 and 109</i> ) by Prof. Madhu Dandavate.	7-4-1989	—	—	—	—	—	Pending

19.	The Criminal Law Amendment (Repeal) Bill, 1989 by Prof. Madhu Dandavate.	7-4-1989	—	—	—	Pending
20.	The Constitution (Amendment) Bill, 1989 ( <i>Insertion of new article 31</i> ) by Shri Sharad Dighe.	7-4-1989	—	—	—	Pending
21.	The Constitution (Amendment) Bill, 1989 ( <i>Insertion of new article 29A, etc.</i> ) by Shri Ramashray Prasad Singh.	7-4-1989	—	—	0 05 minutes taken on introduction of Bills at S. Nos. 12 to 21.	Pending
22.	The Indian Penal Code (Amendment) Bill, 1989 ( <i>Amendment of section 376, etc.</i> ) by Shri Harobhai Mehta.	21-4-1989	—	—	—	Pending
23.	The Abolition of Capital Punishment Bill, 1989 by Shri Thampun Thomas.	21-4-1989	—	—	—	Pending
24.	The Constitution (Amendment) Bill, 1989 ( <i>Amendment of article 101, etc.</i> ) by Shri Shantaram Naik.	21-4-1989	—	—	—	Pending
25.	The Constitution (Amendment) Bill, 1989 ( <i>Insertion of new article 350A</i> ) by Shri Shantaram Naik.	21-4-1989	—	—	0 02 minutes taken on introduction of Bills at S. Nos. 22 to 25.	Pending



1	2	3	4	5	6	7	8	9
26.	The Old Age Pension Bill, 1989 (Amendment) 5-5-1989 by Shri S. M. Guraddi.		—	—	—	—	—	Pending
27.	The Constitution (Amendment) 5-5-1989 Bill, 1989 (Amendment of article 340) by Shri Syed Shahabuddin.		—	—	—	—	—	Pending
28.	The Constitution (Amendment) 5-5-1989 Bill, 1989 (Amendment of article 51A) by Shri Shantaram Naik.		—	—	—	—	—	Pending
29.	The Constitution (Amendment) 5-5-1989 Bill, 1989 (Insertion of new article 347A) by Prof. Narain Chand Parashar.		—	—	—	—	—	Pending
30.	The Indian Penal Code (Amendment) Bill, 1989 (Amendment of section 323) by Shri Shantaram Naik.		—	—	0 02 minutes taken on introduction of Bills at S. Nos. 26 to 30.	—	—	Pending

## SUMMARY

1. Bills pending at the end of Twelfth Session	—	316
2. Bills introduced	—	28
3. Bills—Motion for introduction negatived	—	Nil
4. Bills discussed	—	2
5. Bills withdrawn	—	2
6. Bills negatived	—	Nil
7. Bills removed from the Register of Pending Bills	—	Nil
8. Bills—Part-discussed	—	1
9. Bills pending at the end of the Thirteenth Session <i>vide</i> Para No.2954 of Bulletin-Part II, dated 25.5.1989	—	342

### 3. CALLING ATTENTION

Sl. No.	Subject	Name of Member who called attention	Name of Minister Date	Time taken H. M.
1	2	3	4	5
*1.	Situation arising out of the agitation for a separate state launched by the All Bodo Students' Union and the action taken by the Government in that regard.	—	—	—
**2.	Reported refusal by the Damodar Valley Corporation to release water for irrigation purposes thereby affecting the standing crops in the Hooghly, Bardhaman and Howrah districts of West Bengal.	Shri Anil Basu	Shri B. Shankaranand 14.3.1989	0 03
3.	Situation arising out of the great hardship caused to the candidates who appeared for the class XII examination conducted recently by the Central Board of Secondary Education due to the unconventional, faulty and 'out of syllabus' question paper in Mathematics and the steps taken by the Government in that regard.	Shri P. R. Kumaraswamyam	Shri L. P. Sahi 15.3.1989	0 56
4.	Reported deaths due to meningitis particularly among tribals in Srikakulam and Visakhapatnam districts of Andhra Pradesh and some parts of Madhya Pradesh and Bihar and the steps taken by the Government to check the disease.	Shri V. Kalbore Chandra S. Deo	Kum. Saroj Kheparde 11.4.1989	0 51
5.	Situation arising out of the growing incidence of Kala-azar in Bihar and other parts of the country and the remedial measures taken by the Government in that regard.	Dr. G. S. Rajhans	Kum. Saroj Kheparde 19.4.1989	0 33

6.	Sensation arising out of killings of large number of innocent persons and injuries to several others in the Raja Pukhuri village of Assam bordering Nagaland by armed miscreants coming across Nagaland and the steps taken by the Government in the matter.	Prof. Parag Chaitra	Shri Santosh Mohan Dev	0 38
			21.4.1989	
7.	Reported violation of agreement between tobacco exporters/manufacturers and tobacco growers regarding procurement price of tobacco resulting in heavy losses to the latter and the steps taken by the Government in that regard.	Shri Gopala Krishna Thota	Shri Priya Ranjan Das Munshi	0 54
			25.4.1989	
8.	Tardy implementation of the recommendations made by the High Level Committee set up by the Government of India in 1983 to go into the problems of ex-servicemen resulting in discontentment among them and the steps taken by the Government in the matter.	Shri Harish Rawat	Shri Chintamani Panigrahi	1 01
			26.4.1989	
9.	Situation arising out of acute shortage of drinking water in various parts of the country.	—	—	—
10.	Reported shortage and escalating cost of copyright and printing paper resulting in hardship to the Press and book publishing industry respectively and the measures taken by the Government in that regard.	Shri Harish Rawat	Shri M. Arunachalam	0 45
			5.5.1989	
11.	Steps taken by the Government to encourage study of Sanskrit.	Prof. Narain Chand Parashar	Shri L.P. Sahi	0 49
			9.5.1989	

\*Calling Attention initially advised for 7.3.1989 but later postponed. Subsequently as recommended by BAC and agreed to by the House on 11.4.1989

Calling Attention was converted into discussion under rule 193 which was taken up on 19th and 20th April, 1989. Discussion was concluded.

\*\*Charitatory questions could not be asked as the House adjourned for the day immediately after the Minister made statement.

As recommended by BAC and agreed to by the House on 3.5.1989. Calling Attention was converted into discussion under rule 193 which was taken up on 12.5.1989. Discussion was not concluded.

5. FINANCIAL BUSINESS

Subject	Date of Presentation	Date of Discussion	Time taken
1	2	3	4
(i) Railway Budget			
Budget (Railways) for 1989-90	23.2.1989	3.3.1989 7.3.1989 8.3.1989 9.3.1989 10.3.1989	H M 1 02 19 50
		General Discussion	
Supplementary Demands for Grants in respect of Budget (Railways) for 1988-89	14.3.1989	17.3.1989	1 27
		*Discussion and voting on Demands for Grants	
		*Discussion and voting on Supplementary Demands for Grants (Railways)	
Demands for Excess Grants in respect of Budget (Railways) for 1986-87	24.4.1989	3.5.1989	0 01
		@Discussion and voting on Demands for Excess Grants (Railways)	

\* Discussed alongwith the Government Resolution seeking approval of recommendations contained in the thirteenth Report of the Railway Convention Committee, 1985.  
 @ Discussed alongwith motion for consideration of the Railways Bill, 1986, as reported by Joint Committee.

1	2	3	4
		(H) General Budget	
Budget (General) for 1989-90	28.2.1989	13.3.1989 15.3.1989 16.3.1989 17.3.1989 17.3.1989	H M 1 35 16 34
		General Discussion	
		Discussion and voting on Demands for Grants on Account (Voted without discussion)	0 01
Supplementary Demands for Grants in respect of Budget (General) for 1988-89	16.3.1989	27.3.1989	1 36
		Discussion and voting on Supplementary Demands for Grants (General)	
Demands for Excess Grants in respect of the Budget (General) for 1986-87	2.5.1989	10.5.1989	2 37
		Discussion and voting on Demands for Excess Grants (General)	
Discussion and voting on Demands for Grants of Ministry/ Department of			
		5.4.1989	
		6.4.1989	10 18
		7.4.1989	
		10.4.1989	
		12.4.1989	
		19.4.1989	12 49
		20.4.1989	
		21.4.1989	
		21.4.1989	
		26.4.1989	4 37

Guillotined  
at 6.00 P.M.  
on 26.4.1989

Civil Aviation and Tourism	
Commerce	
Communications	
Defence	
Environment and Forests	
Finance	
Food and Civil Supplies	
Food Processing Industries	
Health and Family Welfare	
Home Affairs	
Human Resource Development Industry	
Information and Broadcasting	
Labour	0 04
Law and Justice	
Parliamentary Affairs	
Personnel, Public Grievances and Pensions	
Petroleum and Natural Gas Planning	
Programme Implementation	
Science and Technology	
Steel and Mines	
Surface Transport	
Textiles	
Urban Development	
Water Resources	
Welfare	
Atomic Energy	
Electronics	
Ocean Development	
Space	
Lok Sabha	
Rajya Sabha	
Secretariat of Vice-President	
Total time taken on Demands for Grants	27 48

(iii) Budget in respect of State of Punjab

Subject	Date of Presentation	Date of Discussion	Time taken
Budget (Punjab) for 1989-90	17.3.1989	27.3.1989	H M 0 06
Supplementary Demands for Grants in respect of the Budget (Punjab) for 1988-89	17.3.1989	27.3.1989	3 38

\*Discussed together.



## 6. LEAVE OF ABSENCE

Sl. No.	Name of Member	Period for which leave granted	Date when leave granted
1.	Smt. Premalabai Chavan	30th November to 16th December, 1988	
2.	Smt. D.K. Bhandari	3rd November and 4th November and 15th November to 16th December, 1988.	
3.	Shri Srikantha Datta Narasimharaja Wadiyar	21st February to 15th March, 1989.	31st March, 1989.
4.	Shri S.S. Ramasamy Padayachi	18th August to 24th August, 29th August to 5th September, 2nd November to 4th November, 15th November to 16th December, 1988 and 21st February to 24th February, 1989.	
5.	Shri A.B.A. Ghani Khan Choudhury	23rd August, 29th August to 5th September, 2nd November to 4th November, 15th November to 16th December, 1988 and 21st February to 7th March, 1989.	
6.	Shri Bhausahab Thorat	21st February to 10th March, 1989.	

7. MOTIONS

(i) Motions under Rules 191 and 342

Sl. No.	Brief Subject	Motion under rule	Name of Member who moved	Date (s) of discussion	Time taken	Ministry / Department concerned	Remarks
1	2	3	4	5	6	7	8
					H	M	
1.	Condensing an M.P. Shri Arif Mohd. Khan, for attempting to assault Minister of State for Parliamentary Affairs	191	Shri H.K.L. Bhagat	15.3.89	0 09	Parliamentary Affairs	Adopted
2.	Report of the Commission on Centre-State Relations	342	Shri Buta Singh	30.3.89 31.3.89 4.4.89 5.4.89	15 38	Home Affairs	—
3.	Inviting the Attorney-General to the House to give his considered opinion as to whether or not the Thakkar Commission documents laid on the Table constituted the full Report as claimed by the Government	191	Shri Indrajit Gupta	4.4.89	0 23	Home Affairs	Negatived

4. Interim and Final Reports of the Thakkar Commission on the assassination of Sant. Indira Gandhi, the late Prime Minister and the Memorandum of Action Taken thereon, laid on the Table of the House on the 27th March, 1989	342	Shri Buta Singh	10.4.89 11.4.89	8 10	Home Affairs	—
*5. Condemnation of the blatantly partisan attitude of the Governor of Karnataka in initiating action against the State Government without giving opportunity to the Chief Minister of the State to demonstrate majority support to his Ministry in the Assembly and demand for removal of Governor of Karnataka from his office forthwith	191	Shri Dimesh Goswami	24.4.89 25.4.89 26.4.89	9 56	Home Affairs	Negative

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\*Discussed alongwith the Statutory Resolution approving the proclamation issued under article 356 of the Constitution in relation to the State of Karnataka.

(B) Motions under Rule 308 for suspension of Rules

Sl. No.	Subject	Member who moved	Date on which motion moved	Time taken H M	Remarks
1.	Suspension of Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for the first hour of the sitting being made available for the asking and answering of questions to enable the House to discuss the Report of the Thakkar Commission which should be laid on the Table of the House immediately	Shri Basudeb Acharia	14.3.89	0 02	Negatived
2.	Suspension of Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for the first hour of the sitting being made available for asking and answering of questions to enable the House to discuss the developments in Karnataka	Shri C. Madhav Reddy	24.4.89	0 07	Negatived

## (iii) Motions under rule 374 for suspension of members

Sl. No.	Brief Subject	Name of Minister who moved	Date on which moved	Time taken	Remarks
1	2	3	4	5	.6
	<b>Suspension of the following 58 members for</b>				
I.	the remaining days of the week i.e. 15th, 16th & 17th March, 1989 of the 13th session of 8th Lok Sabha.				
	<del>8th Lok Sabha</del>				
	1. Shri C. Madhav Reddy	Shri H. K. L. Bhagat	15th March, 1989	H M	Adopted
	2. Shri V. Sobhanadreeswara Rao			0 : 06	
	3. Shri E. Ayyapu Reddy				
	4. Shri Bezawada Papi Reddy				
	5. Shri Srihari Rao				
	6. Shrimati N. P. Jhansi Lakshmi				
	7. Dr. T. Kalpana Devi				
	8. Shri G. Bhoopathy				
	9. Shri M. Raghuma Reddy				
	10. Shri Manik Reddy				
	11. Shri A. J. V. B. Maheswara Rao				
	12. Shri P. Appalanarasimham				
	13. Shri C. Sambu				
	14. Dr. G. Vijaya Rama Rao				
	15. Shri H. A. Dora				
	16. Shri Basudeb Acharia				
	17. Shri Ajit Kumar Saha				
	18. Shri Baju Ban Riyan				
	19. Shri Hannan Mollah				
	20. Shrimati Bibha Ghosh Goswami				

1	2	3	4	5	6
21.	Shri Syed Masood Hossain				
22.	Shri Zainal Abedin				
23.	Shri Ajoy Biswas				
24.	Shri Satyagopal Misra				
25.	Dr. Sudhir Roy				
26.	Shri Anil Basu				
27.	Shri Mantilal Hanada				
28.	Shri Purna Chandra Malik				
29.	Shri S. Jaspal Reddy				
30.	Shri V.S. Krishana Iyer				
31.	Shri Ram Bahadur Singh				
32.	Shri Thampou Thomas				
33.	Shri Vijay Kumar Mishra				
34.	Shri Indrajit Gupta				
35.	Shrimati Gita Mukherjee				
36.	Shri Vijoy Kumar Yadav				
37.	Shri Ramashray Prasad Singh				
38.	Shri Dinesh Goswami				
39.	Shri Bhadreswar Tanti				
40.	Shri Moharam Saikia				
41.	Shri Pales Barman				
42.	Shri Sanat Kumar Mandal				
43.	Shri Charanjit Singh Walia				
44.	Shri Tarbochan Singh Tur				
45.	Shri C. Janga Reddy				
46.	Dr. A.K. Patel				
47.	Shri Anar Roypradhan				
48.	Shri Chitta Mahata				
49.	Dr. A. Kalanidhi				
50.	Shri Balwant Singh Ramoowalia				

51. Shri D. B. Patil
52. Shri Arif Mohammad Khan
53. Shri Raj Kumar Rai
54. Shri Ram Dhan
55. Shri Ram Pujan Patel
56. Shri Vidyacharan Shukla
57. Shri K. Manvendra Singh
58. Shri Vishwanath Pratap Singh

II. Suspension of the following 5 members for the remaining days of the week i.e. 15th, 16th & 17th March, 1989 of the 13th session of 8th Lok Sabha.

Shri H. K. L. Bhagat  
15th March, 1989  
0 02  
Adopted.

1. Shri Somnath Chatterjee
2. Shri Saifuddin Chowdhary
3. Shri K. P. Unnikrishnan
4. Shri V. Kishore Chandra S. Deo
5. Shri Narayan Choubey

### 8. OBITUARY REFERENCES

Sl. No.	Name	Date of death	Date on which obituary reference made	Time taken	
1	2	3	4	5	
				H M	
1.	Shri Virdha Ram Phulwariya, (Member, 7th Lok Sabha)	16-12-1988			
2.	Shri Ratanlal Brahman, (Member, 5th Lok Sabha)	4-1-1989	21-2-1989	0 04	
3.	Shri Chapala Kanta Bhattacharya, (Member, 2nd, 3rd & 4th Lok Sabha)	16-1-1989			
4.	Shri Vasant Rao Patil, (Member, 7th Lok Sabha)	1-3-1989	2-3-1989	0 02	28
5.	Shri Chhuttan Lal, (Member, 5th Lok Sabha)	8-3-1989	27-3-1989	0 03	
6.	Shri Hemwati Nandan Bahuguna, (Member, 5th, 6th & 7th Lok Sabha)	17-3-1989			
7.	Shri Benoy Krishna Daschowdhury, (Member, 4th & 5th Lok Sabha)	25-2-1989	31-3-1989	0 03	
8.	Dr. P. Srinivasan, (Member, 3rd Lok Sabha)	12-3-1989			
9.	Shri S. M. Joshi, (Member, 4th Lok Sabha)	1-4-1989	3-4-1989	0 02	



10.	Shri Dharam Bir Sinha, (Member, 5th & 7th Lok Sabha)	6-4-1989	12-4-1989	0 03
11.	Shri Ghayoor Ali Khan, (Member, 4th & 7th Lok Sabha)	7-4-1989		
12.	Shri Awadheswar Prasad Sinha, (Member, Provisional Parliament and 1st Lok Sabha)	27-3-1989	5-5-1989	0 02
13.	Shri Maneklal Maganlal Gandhi, (Member, 1st & 2nd Lok Sabha)	8-5-1989	15-5-1989	0 02

**9. PAPERS LAID ON THE TABLE**

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(a) By Government . . . . .	1659
(b) By Private Members . . . . .	Nil

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## 10. PERSONAL EXPLANATION

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Subject	Name of Member	Date	Time taken	
			H	M
Clarifying certain remarks made by Smt. Vyjayanthimala Bali in the House on 8th March, 1989 about 'Nehru Centenary Run'.	Smt. Vyjayanthimala Bali	9-3-1989	0	01

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**11. PETITIONS**

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**Presented by members**

**Four**

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**12. PRESIDENT'S ADDRESS**

Date of Address	Dates of discussion on Motion of Thanks	Members who moved and seconded	No. of amendments tabled	No. of amendments carried	Motion of Thanks adopted on	Time taken	President's message reported on
21.2.1989	23.2.1989 24.2.1989 27.2.1989 28.2.1989 1.3.1989 2.3.1989 3.3.1989	Shri V.N. Gadgil Shri R.L. Bhatia	403	-	3.3.1989	H M 23 52	8.3.1989

### 13. PRIVILEGE MATTERS

S.No.	Brief Subject	Name of the member who raised the matter	Date on which matter brought before the House	Time Taken	Decision of the House
1	2	3	4	5	6
1.	<p>Question of privilege against Shri Rajendra Mathur, Chief Editor, Shri Surendra Pratap Singh, Executive Editor, Shri Ramesh Chandra, Printer and Publisher and Shri Ramesh Gaur, City Correspondent of <i>Navbharat Times</i> for allegedly publishing a false news item about him under the caption "Sharaab peekar gadi chala raha Sansad girafar, rihā" on the front page of its issue dated 13th January, 1989.</p>	<p>Shri Chiranjee Lal Sharma</p>	<p>1.3.1989</p>	<p>H M 0 05</p>	<p>The Speaker informed the House that the Chief Editor, Executive Editor, Printer and Publisher and the City Correspondent of the newspaper had tendered unconditional apology for the inadvertent mistake which had occurred due to similarity in the names of Hon'ble Member of Parliament and the offender and had also issued necessary clarification in the issue of 'Navbharat Times' of 15th January, 1989 and had published apology on front page of the newspaper on 16th January, 1989.</p> <p>The Speaker observed that since the newspaper had already made adequate amends for the inadvertent lapse on its part and had expressed deep regret, he was treating the matter as closed. Sharing the agony of the member, the Speaker cautioned the press that they should be extremely careful while publishing news reports about the members and should confirm the authenticity thereof before doing so.</p>

2. Motion regarding Fourth Report of the Committee of Privileges Presented to the House on 7th March, 1989. 9.3.1989 Prof. Madhu Dandavate moved the following motion and spoke briefly :-
- 0 30
- “That this House do consider the Forth Report of the Committee of Privileges presented to the House on the 7th March, 1989.”
- After division, the motion was negatived.
3. Question of privilege against Shri Mani Ram Bagri, ex-MP, for allegedly casting reflections on the Speaker, the members and the House in a letter addressed to the Speaker and published in *Veer Arjun* dated 3rd March, 1989. 10.3.1989 Shri Dharam Pal Singh Malik 0 05
4. Question of privilege against Shri S.B. Chavan, Minister of finance for allegedly deliberately misleading the House on 28th February, 1989, during his Budget speech. 29.3.1989 Prof. Madhu Dandavate 0 10
- The speaker informed the House that the Minister of Finance in his comments had *inter alia* stated that the pool account of Oil Coordination Committee represented the surplus accruing to oil companies arising from the difference between selling prices of petroleum products and retention prices allowed to the companies.
- As the Oil Coordination Committee kept their funds in deposit with Government since these were surplus to their normal requirements, it was decided that Rs. 2300 crores should be transferred from deposit account as contribution to Government. The Minister further stated that the overall deficit of Government was computed taking into account the transactions of the Consolidated Fund as well as Public Account.

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As the addition to Consolidated Fund had been neutralised by the reduction in the Public Account, this transfer transaction did not affect the overall deficit of the Central Government.

Withholding his consent to the raising of question of privilege the Speaker observed that after careful consideration of the matter, he was satisfied that the Finance Minister had not concealed any information from the Parliament and Rad put all the facts on record. As such, the question of deliberately misleading the House and thereby committing a breach of its privilege did not arise.

The Speaker added that while it was true that this transfer did not affect the overall deficit, it would have been more appropriate if the surplus in the account had not been utilised, even partially, to offset the revenue deficit. It was, however, entirely for the Government to decide the manner in which the budget proposals were to be prepared and the House had the final authority to approve, modify or reject them.

The Speaker gave consent to Prof. Madhu Dandavate to raise the question of privilege. Prof. Madhu Dandavate then asked for the leave of the House to raise the question of privilege. As no objection was taken, the Speaker informed the House that leave had been granted. Several members took part in the debate. After discussion, Prof. Madhu Dandavate moved the following motion :—

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3.4.1989

5. Question of privilege against Shri Buta Singh, Minister of Home Affairs for allegedly deliberately misleading the House on 27th March, 1989, by not placing on the Table all the volumes of Thakkar Commission Reports on the assassination of Smt. Indira Gandhi, former Prime Minister.

Prof. Madhu Dandavate,  
Shri Thampian Thomas and  
Shri C. Madhav Reddy



"That this House is of the opinion that the Home Minister, Shri Buta Singh has committed a breach of privilege of the House in deliberately misleading the House by not laying on the Table of the House complete report of the Thakkar Commission regarding assassination of Shrimati Indira Gandhi."

The motion was negatived.

6. Shouting of slogans from the Visitors' Gallery.

21.4.1989

0 02

The Deputy Speaker informed the House that a visitor who shouted slogans from the Visitors' Gallery at about 14.40 hours, had been taken into custody by the Director, Security, immediately and interrogated him. The visitor had made a statement but had not expressed regret for his action. On a motion moved by the Minister of State in the Ministry of Parliamentary Affairs, the House resolved that the visitor had committed a grave offence and was guilty of the contempt of the House. The House further resolved that he be kept in the custody of the Director, Security, till the rising of the House and thereafter released with a stern warning.

7. Question of privilege against Shri Buta Singh, Minister of Home Affairs for allegedly misleading the House on 8th May, 1989, while replying to the discussion regarding communal situation in various parts of the country.

Shri V. Kishore Chandra S.Deo.

15.5.1989

0 03

Withholding his consent to raising the question of privilege, the Speaker observed that on going through the proceedings of Lok Sabha dated the 8th May, 1989, he did not come across any reference made by the Minister of Home Affairs regarding the constitution of a Division Bench for hearing the Babri

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Masjid-Ram Janambhoomi dispute. The Minister had in fact stated that the Central Government had discussions with the Government of Uttar Pradesh regarding the said dispute and it was suggested that a Division Bench of the Allahabad High Court comprising of three judges might hear the case.

The Speaker added that instead of Minister of Home Affairs having mislead the House, it appeared to be a case of misreporting the proceedings of the House by the said newspaper and Shri Deo placing total reliance on the press reports without verifying the same from the records of the House. The Speaker emphasized that members should before making allegations, verify the correctness thereof instead of placing implicit faith on press reports.

## 14. QUESTIONS

<b>(i) Starred Questions</b>	
(a) Number of Questions put down in Question Lists for Oral Answers.	*949
(b) Number of Questions orally answered.	306
<b>(ii) Short Notice Questions</b>	
(a) Number of Questions put down in Short Notice Question Lists.	2
(b) Number of Short Notice Questions orally answered.	2
<b>(iii) Unstarred Questions</b>	
(a) Number of Questions put down in Question Lists for written Answers.	**8970
(b) Number of Questions for which written answers were laid including those put down for Oral Answers but not reached for Oral Answers.	9384

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\*Includes 37 Starred Questions withdrawn/postponed/deleted/transferred from one Ministry to another.

\*\*Includes 192 Unstarred Questions withdrawn/deleted/transferred from one Ministry to another.

**(iv) Half-an-Hour Discussion arising out of answers to Questions**

Sl. No.	Brief Subject	Name of the Member who raised the discussion	Date	Ministry/ Department	Time taken Hrs. Mts.
1.	Recommendations of National Commission on Urbanisation	Shri Sharad Dighe	1.3.89	Urban Development	0 45
2.	Strike by Research scholars of All India Institute of Medical Sciences.	Shri Chandra Pratap Narain Singh	8-3-89	Health and Family Welfare	0 58
3.	Financial Assistance to Refugees from Pak-occupied Areas of Jammu and Kashmir.	Shri Janak Raj Gupta	15.3.89	Home Affairs	0 39
4.	Short Supply of Foodgrains	Shri Sharad Dighe	29.3.89	Food and Civil Supplies	0 58
5.	Development of Education in Border Areas.	Shri Viridhi Chander Jain	12.4.89	Human Resource Development	0 34

**15. RESIGNATION BY MEMBERS**

Sl. No.	Name of Member	State	Constituency	Date from which accepted by Speaker	Remarks
1.	Shri Rajmangal Pande	U.P.	Deoria	12.1.1989	Announcement made by Speaker in the House on 21.2.1989
2.	Shri R. Annanambi	Tamil Nadu	Pollachi-(SC)	2.2.1989	
3.	Shri P. Panchalingam	Andhra Pradesh	Nellore-(SC)	7.4.1989	Announcement made by Deputy Speaker in the House on 7.4.1989

## 16. RESOLUTIONS

### (i) Government Resolutions

Sl. No.	Subject	Name of member who moved	Date of moving and discussion	Time taken	Ministry/ Department concerned	Remarks
*1.	Approval of recommendations made in paras 9 to 12 contained in the Thirteenth Report of the Railway Convention Committee, 1985, presented on 22.2.89	Shri Madhavrao Scindia	17.3.89	H M 1 22	Railways	Adopted

\*Discussed alongwith (i) Demands for Grants in respect of the Budget (Railways) for 1989-90 and (ii) Supplementary Demands for Grants (Railways) for 1988-89.

## (H) Statutory Resolutions

Sl. No.	Subject	Article / section of Constitution / Act	Name of member who moved	Date(s) of moving and discussion	Time taken	Ministry / Department concerned	Remarks
1	2	3	4	5	6	7	8
1.	Approval of the notification of the Government of India in the Ministry of Home Affairs No. S.O. 223(E) dated the 23rd March, 1989, by which the notification of the Government of India in the Ministry of Home Affairs No. S.O. 260(E) dated the 15th May, 1986 has been rescinded.	Section 3(6) of the Commissions of Inquiry Act, 1952	Shri Buta Singh	27.3.89	H 0 01	Home Affairs	Adopted
2.	Disapproval of the Income-tax (Amendment) Ordinance, 1989 (Ordinance No.1 of 1989)	Article 123	Shri C. Janga Reddy	28.3.89 29.3.89	2 23	Finance	Negated
**3.	Approval of the Proclamation issued by the President on the 21st April, 1989, under article 356 of the Constitution in relation to the State of Karnataka.	Article 356	Shri Sontosh Mohan Dev	24.4.89 25.4.89 26.4.89	10 08	Home Affairs	Adopted

\*Discussed alongwith the motion for consideration of the Income-tax (Amendment) Bill, 1989.

\*\*Discussed alongwith the motion by Shri Dinesh Goswami, M.P. regarding partisan attitude of Governor of Karnataka and his removal from the office of Governor.

1	2	3	4	5	6	7	8
4.	Approval of the continuance in force of the Proclamation dated 11.5.1987 in relation to the State of Punjab issued under article 356 of the Constitution by the President for a further period of six months with effect from 11.5.1989.	Article 356	Shri Buta Singh	8.5.89 9.5.89	4 57	Home Affairs	Adopted



**(III) Private Members Resolution**

Sl. No.	Subject	Name of Member who moved	Date(s) of moving and discussion	Time taken	Ministry / Department	Remarks
1.	Implementation of New 20-Point Programme.	Shri Somnath Rath	19.8.1988 2.9.1988 (Eleventh Session) 18.11.1988 2.12.1988 (Twelfth Session) 3.3.1989	H M 1 18 (excluding 7 hours and 31 minutes taken during Eleventh and Twelfth Sessions)	Programme Implementation	Negated
2.	Guidelines for appointment and transfer of Governors.	Shri S. Jaipal Reddy	3.3.1989 17.3.1989	3 33	Law and Justice	Negated
3.	Measures to control population explosion.	Dr. Kripesindhu Bhoi	31.3.1989 12.4.1989 28.4.1989	7 41	Health and Family Welfare	Discussion not concluded

17. Short Duration Discussions (Rule 193)

Sl. No.	Subject	Under rule	Name of member who raised the discussion	Date(s) of discussion	Time taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7	8
1.	Situation arising out of the settlement between the Government of India and the multinational company Union Carbide for payment of compensation to the victims of the Bhopal gas tragedy.	193	Prof. Madhu Dandavate	22.2.89	H M 2 00	Industry (Department of Chemicals and Petrochemicals)	Discussion not concluded
2.	Situation arising out of the reported nexus between Afghan rebels and terrorists in Punjab.	193	Shri B.R. Bhagat	5.4.89 6.4.89	2 52	Home Affairs	—
3.	Situation arising out of the agitation for a separate State launched by the All Bodo Students' Union and the action taken by the Government in that regard.	193	Shri Chintamani Jena	19.4.89 20.4.89	5 36	Home Affairs	—
4.	Communal situation in various parts of the country.	193	Shri Balwant Singh Ramoowalia	24.4.89 2.5.89 3.5.89 4.5.89 5.5.89 8.5.89	10 51	Home Affairs	—

5.	Statement made by the Minister of State in the Ministry of Personnel, Public Grievances and Pensions in the House on the 19th April, 1989 regarding liberalisation of orders with a view to improving the representation of Scheduled Castes and Scheduled Tribes communities in Central Government Posts / Services.	193	Shri E. Ayyappa Reddy	4.5.89 11.5.89 12.5.89	6 04	Personnel, Public Grievances and Pensions	-
6.	Statement made by the Prime Minister in the House on the 28th April, 1989 regarding Jawahar Rozgar Yojna.	193	Shri V. Sobhanadrees- wara Rao	8.5.89	1 58	Agriculture (Department of Rural Development)	Discussion not concluded
7.	Atrocities on Women.	193	Shri Balwant Singh Ramoowalia	12.5.89	2 09	Human Resource Development (Department of Women and Child Development)	Discussion not concluded
8.	Situation arising out of acute shortage of drinking water in various parts of the country and the steps taken by the Government in that regard.	193	Shri Harish Rawat	12.5.89	2 41	Urban Development	Discussion not concluded

@As decided by the House on 11.4.1989, Calling Attention on the subject was converted into discussion under rule 193.  
\* As decided by the Business Advisory Committee, Calling Attention converted into a discussion under rule 193.

## 18. SITTINGS OF LOK SABHA

Sl. No.	Subject	Date on which decided	Remarks
1.	Cancellation of sittings of Lok Sabha on 20th, 21st and 23rd March, 1989.	2.3.1989	Business Advisory Committee in their Sixty-Sixth Report <i>inter-alia</i> recommended cancellation of sittings of Lok Sabha fixed for 20th, 21st and 23rd March, 1989. On the motion moved by Shri H.K.L. Bhagat, the report was adopted by the House.
2.	Cancellation of sitting of Lok Sabha on the 17th April, 1989.	11.4.1989	Business Advisory Committee in their Sixty-ninth Report <i>inter-alia</i> recommended cancellation of sitting of Lok Sabha fixed for 17th April, 1989. On the motion moved by Shri H.K.L. Bhagat, the report was adopted by the House.
3.	Fixation of additional sittings of Lok Sabha up to Monday, the 15th May, 1989.	10.5.1989	Motion regarding extension of sittings of Lok Sabha moved by Shri H.K.L. Bhagat was adopted by the House.

**19. SPEAKER/DEPUTY SPEAKER/CHAIRMAN**  
**Announcements/Observations/References**

Sl. No.	Subject	By whom	Date
1.	Announcement regarding adjournment of the House at 4.30 P.M. on 28.2.1989 to re-assemble at 5 P.M. for the presentation of the General Budget.	Speaker	28.2.1989
2.	Announcement regarding decision of the Speaker to seek the advice of the Attorney-General as to what constituted the complete report of the Commission of Inquiry headed by Justice Thakkar on the assassination of the late Prime Minister (Smt. Indira Gandhi).	Deputy Speaker	28.3.1989
3.	Announcement regarding formation of "Janata Dal Legislature Party in Lok Sabha".	Speaker	11.4.1989
4.	Observations regarding certain allegations of a personal character made against the Speaker in a section of the press.	Speaker	8.5.1989
5.	Observations regarding appointment of Shri P. Kolandaivelu as Chairman of Public Accounts Committee for 1989-90.	Speaker	15.5.1989

## 20. STATEMENTS

### (i) Statements made/laid by Ministers under Rule 372

Sl. No.	Subject	Name of Minister	Date	Time taken
1	2	3	4	5
				H. M
1.	Correcting the answer given on 1 December, 1988 to Starred Question No. 295 regarding animal and bird sacrifice by Shri Parasram Bhardwaj.	Shri Shyam Lal Yadav	23.2.89	0 01
2.	Government Business for the week commencing the 27th February, 1989.	Smt. Sheila Dikshit	24.2.89	0 11
3.	Accidents involving:	Shri Mahabir Prasad	27.2.89	0 04
	(i) 3 UP Nainpur-Howbagh-Jabalpur Narrow Gauge Passenger train on 26th February, 1989; and			
	(ii) 413 UP Mokama-Patna Passenger and 328 Down Danapur-Howrah Fast Passenger trains on 26th February, 1989.			
4.	Clarifying certain remarks made by the Prime Minister during Question hour on 27.2.89.	Shrimati Sheila Dikshit	27.2.89	0 01
5.	Clarifying certain remarks made by the Prime Minister during the Question Hour on 27th February, 1989.	Shri Rajiv Gandhi	28.2.89	0 03
6.	Fire that took place at Semiconductor Complex Ltd., Chandigarh.	Shri K. R. Narayanan	1.3.89	0 02
7.	Government Business for the week commencing the 7th March, 1989.	Shri H.K.L. Bhagat	3.3.89	0 06
8.	Change in Government Business to be transacted in Lok Sabha.	Shri H.K.L. Bhagat	8.3.89	0 01
9.	Government Business for the week commencing Monday, the 13th March, 1989.	Smt. Sheila Dikshit	10.3.89	0 13
10.	Launching of the Home Loan Account Scheme by the National Housing Bank.	Shri Eduardo Faleiro	13.3.89	0 03
11.	Attaining of criticality of Narora Atomic Power Plant.	Shri K.R. Narayanan	13.3.89	0 01
12.	Delay in presentation of Punjab Budget for 1989-90.	Shri H.K.L. Bhagat	15.3.89	0 01
13.	Price policy of raw jute and raw cotton for the 1989-90 season.	Shri Bhajan Lal	16.3.89	0 03
14.	Decision to lay on the table Report of the Thakkar Commission regarding assassination of Smt. Indira Gandhi.	Shri Rajiv Gandhi	17.3.89	0 02
15.	Change in the Programme of discussion and voting of Demands for Grants of Ministries.	Shri. P. Namgyal	27.3.89	0 02

\* Also laid on the Table a note containing details of the scheme.

1	2	3	4	5
16.	Government Business for the week commencing the 3rd April, 1989	Shri H.K.L. Bhagat	31.3.89	H. M 0 10
17.	Withdrawal of money from the Contingency Fund of India for depositing in the Delhi High Court in compliance of the order dated 30th January, 1989 in Execution case No. 158/88 "Abdul Wahid and Others-Vs-Union of India".	Shri Sontosh Mohan Dev	4.4.89	0 01
18.	Change in the Sugar Licensing Policy for the Seventh Plan period.	Shri Sukh Ram	5.4.89	0 04
19.	Implementation of pre-arranged accommodation scheme at Makkah and Madinah for Haj 1989.	Prof. K.K. Tewary	5.4.89	0 02
20.	Government Business for the week commencing the 10th April, 1989.	Shri H.K.L. Bhagat	7.4.89	0 12
21.	Government Business for the week commencing the 19th April, 1989.	Shri H.K.L. Bhagat	12.4.89	0 10
22.	Strike by Port and Dock workers in major ports.	Shri Rajesh Pilot	19.4.89	0 05
23.	Liberalisation of orders with a view to improving the representation of Scheduled Castes and Scheduled Tribes communities in Central Government Posts/Services.	Shri P. Chidam- baram	19.4.89	0 03
24.	Accident involving No. 927 Down Bangalore-New Delhi Karnataka Express on 18.4.89.	Shri Mahabir Prasad	19.4.89	0 06
25.	Government Business for the week commencing the 24th April, 1989.	Shri H.K.L. Bhagat	21.4.89	0 15
26.	Dissolution of Karnataka Legislative Assembly.	Shri Buta Singh	21.4.89	0 06
27.	Operation of the National Security (Amendment) Act, 1987.	Shri Buta Singh	27.4.89	0 03
28.	Government Business for the week commencing the 2nd May, 1989.	Shri H.K.L. Bhagat	28.4.89	0 12
29.	Jawahar Rozgar Yojana.	Shri Rajiv Gandhi	28.4.89	0 08
30.	Government Business for the remaining part of the session.	Smt Sheila Dikshit	5.5.89	0 01
31.	Government's decision to release an instalment of Additional Dearness Allowance to the Central Government Employees w.e.f. 1.1.89	Shri B.K. Gadhi	11.5.89	0 02

\*\* Also laid on the Table a copy of the Proclamation dated the 21st April, 1989 issued under article 356 of the Constitution in relation to the State of Karnataka and order dated the 21st April, 1989 made by the President in pursuance of sub-clause (i) of clause (c) of the Proclamation.

Also laid a copy of the Report dated 19.4.1989 and subsequent message of the Governor of Karnataka to the President.

(M) Statement by Member

Subject	Name of the Member	Date	Time taken	
Certain remarks made by a Member in the House on 7th March, 1989 about the resolutions adopted by Bharatiya Janata Party.	Shri C. Janga Reddy	9.3.1989	H 0	M 01

(M) Matters Under Rule 377

- (a) Number of Matters raised .....298  
(b) Position regarding receipt of replies from Ministers concerned as on-22.6.1989.

	Total number of matters raised	Number of replies sent to Members by Minister & copies endorsed to Lok Sabha Secretariat	Percentage of replies sent to the Members by the Ministers
First Session	61	61	100
Second Session	351	345	98.3
Third Session	158	152	96.2
Fourth Session	150	145	96.6
Fifth Session	330	305	92.4
Sixth Session	149	135	90.6
Seventh Session	178	161	90.4
Eighth Session (Part I)			81.5
Eighth Session (Part II)			87.0
Ninth Session	341	278	76.9
Tenth Session	147	128	70.4
Eleventh Session	178	137	70.6
Twelfth Session	362	255	68.3
Thirteenth Session	153	108	42.6
	180	123	
	298	124	



**21. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS**

Business	Time taken	Percentage, to the total time taken
<b>BILLS</b>	<b>H M</b>	
(a) Government Bills	*35 04	10.9
(b) Private Members' Bills	12 17	3.8
<b>BUDGETS</b>		
(a) Railway Budget	@22 20	7.0
(b) General Budget	50 11	15.6
(c) Budget in respect of State under President's rule	3 44	1.2
<b>CALLING ATTENTION NOTICES (Rule 197)</b>	5 30	1.7
<b>DISCUSSIONS</b>		
(a) Half-an-Hour Discussions (Rule 55)	3 54	1.2
(b) Short Duration Discussions (Rule 193)	34 11	10.7
<b>MATTERS UNDER RULE 377</b>	7 15	2.3
<b>MOTIONS</b>		
(a) Motions under rule 191 and 342	*24 20	7.6
(b) Motions under rule 388	0 09	-
<b>PRESIDENT'S ADDRESS</b>	23 52	7.5
<b>QUESTIONS</b>	41 44	13.0
<b>RESOLUTIONS</b>		
(a) Government Resolutions	@	
(b) Statutory Resolutions	*15 06	4.7
(c) Private Members' Resolutions	12 32	3.9
<b>STATEMENTS (Rule 372)</b>	2 34	0.8
<b>OTHER MATTERS such as Oath or Affirmation, papers laid on the Table, Obituary References, Questions of Privilege, Points of Order, Personal Explanations etc.</b>	26 04	8.1
	<hr/> 320 47	<hr/> 100.0

- \* (1) Joint discussion took place on a Statutory Resolution [*Vide* Statement No. 16 (ii) Sl. No. 2] and Motion for Consideration of the connected Government Bill [*Vide* Statement No. 2 Sl. No. 4]. Time taken on joint discussion has been shown under Government Bills.
- (2) Joint discussion took place on a Statutory Resolution [*Vide* Statement No. 16(ii) Sl. No. 3] and a Motion by Shri Dinesh Goswami, M.P. [*Vide* Statement No. 7 Sl. No. 5]. Time taken on joint discussion has been shown under Statutory Resolutions.
- @ (1) Joint discussion took place on (i) a Government Resolution [*Vide* Statement No. 16(i) Sl. No. 1] (ii) Demands for Grants in respect of Budget (Railways) for 1989-90 and (iii) Supplementary Demands for Grants (Railways) for 1988-89. Time taken on joint discussion has been shown under Railway Budget.
- (2) Joint discussion took place on Demands for Excess Grants (Railways) for 1986-87 [*Vide* Statement No. 5] and Motion for Consideration of a Government Bill [*Vide* Statement No. 2 Sl. No. 1]. Time taken on joint discussion has been shown under Government Bills.